1	2	3	4	5
12.	Rajasthan	4	1740	7.48
13.	Tamil Nadu	8	5660	17.33
14.	Uttar Pradesh	15	8850	32.94
15.	West Bengal	5	3270	11.84
	Total	116	83851	310.39

(c) and (d) Coal blocks are allocated to Central/State Public Sector Undertakings in pursuance of Section 3 (3) (a) of the Coal Mines (Nationalisation) Act, 1973. So far, 96 coal blocks with a combined geological reserves of 27.35 billion tonnes have already been allocated for Power to various Central/State Public Sector Undertakings.

At present, no coal blocks have been identified and earmarked for allocation to power sector. As such no coal blocks are available for allocation. The requests from various State Governments, including Government of Punjab are being received from time to time for allocation of coal blocks. However, on completion of process of identification and earmarking of coal blocks, applications from all the State Governments will be called for consideration.

Coal allocation to private companies

2265. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that many coal projects have been allocated to private companies which do not have any power project in hand;
 - (b) if so, the names of the companies and the coal projects allocated to them;
 - (c) whether Government proposes to cancel those coal projects;
 - (d) if so, the details thereof: and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) to (e) Coal blocks are allocated to eligible public and private sector companies registered under

the Companies Act, 1956 for generation of power, production of iron & steel, production of cement and production of syn-gas through coal gasification (underground and surface) and coal liquefaction for captive mining under Section 3 of the Coal Mines (Nationalisation) Act, 1973.

Coal blocks could be allocated for the power projects to be set up as well as for the existing power projects. The coal block so allocated is linked with the setting up of power project and the production from the coal block is synchronized with the commissioning of the power project. There is no such instance where coal blocks have been allocated to companies which do not even have any power projects to execute.

Development of captive coal mines

2266. SHRI M.V. MYSURA REDDY: Will the Minister of COAL be pleased to state the reasons that no funds have been provided to the Singareni Collieries Company Limited for the development of captive mines for new power projects?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL): There is no provision of funds to be provided by the Central Government to the allocattees of captive coal blocks for the development of captive mines for new power projects. Further, the Singareni Collieries Company Limited has not been allocated any captive coal block for generation of power.

Shortage of coal in Sarani Power Plant

†2267. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Sarani Power Plant is facing shortage of coal because of low production of coal from Path Keda mine;
- (b) whether there are complaints that WCL is supplying sel stone extracted from mines along with the coal to the plant, after colouring it;
- (c) whether there are also complaints that coal coming from Chhindwara and Maharashtra mines contains sel stones and soil in large quantities;

†Original notice of the question was received in Hindi.